

Pradesh State Pollution Control Board are monitoring the level of pollution in river Ganga as per standard procedures of sample collection and testing in their own laboratories.

(c) and (d) Yes Sir. Regarding tanneries and other polluting industries, CPCB has issued direction under sec 18(1) (b) of Water Act, 1974 to 764 Grossly Polluting Industries (GPI) out of which 444 are tanneries for ensuring real time monitoring of effluents by March, 2015.

The New initiatives namely 'Namami Gange' include projects and activities in Kanpur and several places within the basin area of river Ganga under Ganga Rejuvenation plan, such as pollution abatement measures for different sources of pollution, *in situ* sewage treatment in open drains, water quality monitoring and enforcement of standards with respect to tanneries and other grossly polluting industries (GPIs) and policy initiatives for ensuring Aviral and Nirmal Ganga.

Benefits from AIBP

1703. SHRI ANIL MADHAV DAVE: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether Government has assessed the utility of Accelerated Irrigation Benefit Programme (AIBP);

(b) whether Government has revised AIBP guidelines during the last five years and if so, the details thereof and the reasons therefor;

(c) the details of measures proposed to maximize benefits from AIBP; and

(d) the details of funds allocated during the last five years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANWAR LAL JAT): (a) Yes, Sir. Ministry of Statistics and Programme Implementation (MoSPI) carried out an evaluation of Accelerated Irrigation Benefits Programme (AIBP) Projects through 10 reputed organisations/consultants to assess effectiveness of utilisation of funds, management systems, benefits accrued such as irrigation potential created/utilised, bottlenecks in implementation and to suggest improvements for speedy completion of projects under AIBP. The report was submitted to this Ministry in July, 2006. The evaluation has accelerated project implementation, creation and utilization of irrigation potential under AIBP. It has also resulted in higher cropping intensity, productivity, employment and income generation in the command areas. In addition, AIBP investment

has minimised drought impact, protected areas from high floods and provided drinking water and hydroelectricity in multi-purpose projects. In many projects irrigation has recharged aquifers in and around the command areas increasing groundwater levels for additional irrigation and other uses.

(b) and (c) Yes Sir, to maximise the benefits, the AIBP guidelines are being revised from time to time in order to widen the scope of funding as well as to allow special consideration for the regions lagging behind in development. The details are given in Statement-I (*See below*).

(d) Details of Central Assistance released to the States under AIBP during the last five years are given in Statement-II.

Statement-I

The guidelines for AIBP have been revised after approval of AIBP Scheme by the Cabinet Committee on Economic Affairs in 2013. The highlights of the scheme after the recent revision

- The AIBP projects will be funded as per the following order of priority:
 - (a) Ongoing Major/Medium irrigation projects and Ongoing surface Minor Irrigation schemes
 - (b) ERM projects
 - (c) New Major and Medium irrigation projects
- CADWM projects will be implemented pari-passu with AIBP
- Ongoing Projects of GENERAL areas continue to get Central Assistance @ 25% of the cost.
- It may be enhanced upto 50% subject to the condition of water sector reforms and satisfaction of the “Reform Friendliness” benchmarks.
- Projects benefiting Desert Development Programme (DDP) areas / Desert Prone areas will be treated at par with DPAP areas for new projects and eligible for 75% CA in Non-Special Category States.
- Highest Grant will be 90% for new projects in Special Category States.
- Highest Grant will be 75% for new projects in Non-special Category States
- On-going projects of DDP areas to get CA @ 25%.
- Individual MI scheme of 10 Ha. and cluster of schemes of 20 Ha. in Special Category States (hilly States)

- For General Category States, existing limits of 20 ha for individual schemes and 50 ha for cluster of schemes to be retained.
- Advanced Stage has been defined in the revised guidelines as projects which have already achieved 50% of Expenditure of latest estimated cost and 50% progress has been achieved.
- As per objectively assessed schedule of implementation plan, project would be completed in not more than 4 years.
- Land should be in possession for the work in a particular Financial Year.
- The actual current cost of the project Frozen at the time of inclusion of the project in AIBP. The States will be at liberty to fund the project from their own resources after stipulated date of completion as given in the MoU, barring exceptions like extension of time due to force-majeure. Only 20% cost escalation and 2 year time extension is permissible under AIBP.

Statement-II

Central assistance released under the AIBP during the last Five Years up to Nov-2014

		(₹ in crore)				
Sl. No.	States	2010-11	2011-12	2012-13	2013-14	2014-15
1.	Andhra Pradesh	22.79	397.88	0.00	0.00	0.00
2.	Arunachal Pradesh	48.63	33.79	54.67	60.00	0.00
3.	Assam	406.40	424.71	414.04	639.03	229.87
4.	Bihar	55.75	15.53	9.72	28.35	70.86
5.	Chhattisgarh	174.81	201.47	157.27	205.13	0.00
6.	Goa	20.00	20.25	8.00	0.00	0.00
7.	Gujarat	361.42	0.00	1285.93	607.57	0.00
8.	Haryana	0.00	0.00	0.00	0.00	0.00
9.	Himachal Pradesh	43.52	129.71	48.52	5.40	27.00
10.	Jammu and Kashmir	156.03	225.12	167.95	122.12	14.21
11.	Jharkhand	242.89	559.96	568.99	0.00	34.98

Sl. No.	States	2010-11	2011-12	2012-13	2013-14	2014-15
12.	Karnataka	567.76	511.40	368.96	303.53	80.82
13.	Kerala	10.02	0.00	0.00	0.00	0.00
14.	Madhya Pradesh	658.69	473.46	963.22	914.41	96.01
15.	Maharashtra	2069.06	1199.89	1638.89	279.52	22.50
16.	Manipur	250.00	44.55	375.00	39.59	67.50
17.	Meghalaya	110.19	81.30	59.86	78.64	0.00
18.	Mizoram	51.09	42.11	0.00	0.00	0.00
19.	Nagaland	70.00	72.65	76.99	55.52	25.95
20.	Odisha	591.68	614.94	14.82	0.00	79.90
21.	Punjab	140.48	43.63	0.00	0.00	0.00
22.	Rajasthan	41.92	3.38	0.00	0.00	0.00
23.	Sikkim	14.36	33.71	0.00	4.50	0.00
24.	Tripura	48.00	34.88	17.75	0.00	0.00
25.	Tamil Nadu	0.00	0.00	0.00	0.00	0.00
26.	Uttar Pradesh	432.54	279.84	144.64	595.73	274.14
27.	Uttarakhand	160.06	232.75	148.80	94.02	96.20
28.	West Bengal	89.10	107.00	0.00	0.00	0.00

Srisailam project

1704. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

- (a) the aims and objectives of Srisailam project and when it was conceived and constructed;
- (b) whether there is a provision to generate power from the project;
- (c) if so, the details thereof and the quantum of power so generated from the project since its operation, month-wise;
- (d) whether generation of power is linked with the availability of water; and